

Before the National Green Tribunal

Principal Bench New Delhi Original Application No. 47/2024

Gen. Secretary Industrial Focal Point Welfare Association

Applicant

V/s

State of Punjab & Others

Respondents

Honorable Sirs,

Our original complaint (Aug 12, 2023) was against municipal council, Khanna against improper working to pump out sewerage effluents from a well to main sewerage line of the city. The copies were sent to Honorable NGT, along with other concerned departments viz. Local Bodies department, PPCB; Municipal Council, Khanna, etc.

Our association is highly grateful & thankful to Honorable NGT taking *Suo Moto* notice of our complaint. All the concerned department viz. Local Bodies department, PPCB; Municipal Council, Khanna acted upon to take necessary actions so that sewerage effluents may not spill on the grounds.

Municipal council, Khanna deposited about Rs.35.00 Lakh & engaged sewerage board Punjab to clean the entire sewerage lines laid down in Industrial Focal Point, Khanna. Sewerage board further made some changes to pump out sewer effluents in such a way that pumps now directly send sewerage effluents to main sewer line. There is no overflow of sewer effluents on the grounds.

I, Vinod Kumar Gen. Sec. of Industrial focal point welfare association (Complainant) is fully satisfied by the action taken by municipal council Khanna. Our association is also thankful to worthy & Honorable NGT for their kind action in mobilising the concerned departments who taking it in a positive way for solving this problem. So now there is no grievance of our association against municipal council, Khanna or any other department.

With Regards,

For Industrial Focal Point Welfare
Association (Regd.) S.P.V.

Vinod Kumar.
Gen. Sec.

Vinod Kumar